

Sl. No.	State	Underweight
14.	Himachal Pradesh	21.2
15.	Jammu and Kashmir	16.6
16.	Jharkhand	47.8
17.	Karnataka	35.2
18.	Kerala	16.1
19.	Lakshadweep	23.6
20.	Madhya Pradesh	42.8
21.	Maharashtra	36
22.	Manipur	13.8
23.	Meghalaya	28.9
24.	Mizoram	12
25.	Nagaland	16.7
26.	Odisha	34.4
27.	Punjab	21.6
28.	Puducherry	22
29.	Rajasthan	36.7
30.	Sikkim	14.2
31.	Tamil Nadu	23.8
32.	Telangana	28.3
33.	Tripura	24.1
34.	Uttar Pradesh	39.5
35.	Uttarakhand	26.6
36.	West Bengal	31.5
	India	35.7

**Orphaned and Abandoned Children  
Outside Institutionalised Care**

2991. SHRI DEREK O'BRIEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether out of 29.6 million orphaned and abandoned children in the country, only 470,000 children are in institutionalised care;

(b) the number and details of Child Care Institutions (CCIs) that have been linked with the Central Adoption Resource Authority (CARA) as compared to unregistered CCIs;

(c) whether the ratio of abandoned children to children in institutionalised care is asked and if so, the details thereof;

(d) whether Government has taken any steps to shut-down unregistered CCIs and hold childcare officers accountable; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The primary responsibility of execution of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) lies with the State Governments. Details of Child Care Institutions in the country along with number of Children residing in these institutions under Child Protection Services (CPS) is at Statement-I (*See below*). However, as per information provided by Central Adoption Resource Authority (CARA), 5940 Child Care Institutions (CCIs) have been entered on Child Adoption Resource Information and Guidance System (CARINGS) by the respective State and UTs out of which 5364 CCIs have been linked to Specialised Adoption Agencies (SAAs) as on 15th July, 2019. Number of children in need of care protection reported on the CARINGS portal, State/UT-wise is given in Statement-II (*See below*). The Ministry has not received any other data set regarding the orphan and abandoned children in the country.

(d) and (e) As per the report submitted by the States/UTs on 18.09.2018, 4849 Institutions were inspected and 539 Institutions were closed on account of non-compliance of provisions of JJ Act as found by inspection committees during inspections. States/UTs have informed that as on 08.01.2019, there are 7909 Institutions registered under JJ Act, 2015. The Ministry of Women and Child Development has issued advisories from time to time to States/UTs to register all Government and Non-Government Organization (NGO) run CCIs under Sub-section (1) of Section (41) of JJ Act by 31st December, 2017. A letter was sent to all the States/UTs to initiate steps to close down those Institutions which have declined to register. The details of all the registered CCIs in the country, State/UT-wise as provided by States/UTs as on 8.01.2019 is in the Statement-III.

**Statement-I**

*Details of Child Care Institutions in the country along with number of children residing in these institutions under CPS as on 31.03.2019*

Sl. No.	States/UTs	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	66	2316	13	342	14	144
2.	Arunachal Pradesh	4	76	0	0	1	9
3.	Assam	37	1765	3	51	23	69
4.	Bihar	26	1567	5	134	13	138
5.	Chhattisgarh	65	2325	10	117	12	120
6.	Goa	23	1188	3	378	2	16
7.	Gujarat	45	1706	0	0	12	86
8.	Haryana	24	1403	21	614	7	47
9.	Himachal Pradesh	33	1227	3	38	1	11
10.	Jammu and Kashmir	17	823	0	0	2	0
11.	Jharkhand	36	992	5	141	15	93
12.	Karnataka	80	2998	40	1153	25	107
13.	Kerala	30	788	4	100	12	65

14.	Madhya Pradesh	67	2804	8	348	26	243
15.	Maharashtra	67	2605	3	86	13	136
16.	Manipur	42	1160	14	296	7	55
17.	Meghalaya	44	960	3	159	3	6
18.	Mizoram	36	1195	0	0	5	50
19.	Nagaland	39	477	3	35	4	5
20.	Odisha	96	6859	12	244	23	223
21.	Punjab	13	463	0	0	0	0
22.	Rajasthan	85	2459	22	401	24	99
23.	Sikkim	12	355	3	60	4	20
24.	Tamil Nadu	189	11915	12	264	20	169
25.	Tripura	23	717	2	58	6	49
26.	Uttar Pradesh	77	3162	20	500	12	120
27.	Uttarakhand	20	437	2	50	2	15
28.	West Bengal	73	5436	49	1326	32	460
29.	Telangana	42	1343	0	0	11	342
30.	Andaman and Nicobar Islands	3	101	-	0	-	0
31.	Chandigarh	7	252	0	0	2	17
32.	Dadra and Nagar Haveli	-	0	-	0	-	0

1	2	3	4	5	6	7	8
33.	Daman and Diu	0	0	-	0	-	0
34.	Lakshadweep	-	0	-	0	-	0
35.	Delhi	28	1447	13	380	3	72
36.	Puducherry	27	1043	2	42	2	16
	TOTAL	1476	64364	275	7317	338	3002

**Statement-II**

*Number of Children in Institutional Care in Specialised Adoption Agencies (SAAs), as per the details entered on CARINGS, as on 16.07.2019*

Sl. No.	State/UT	Orphan	Abandoned	Surrendered	Having Family and Requiring Institutional Care	Total
1	2	3	4	5	6	7
1.	Andaman and Nicobar Islands	13	0	1	11	25
2.	Andhra Pradesh	279	191	51	79	600
3.	Arunachal Pradesh	0	2	4	0	6
4.	Assam	32	108	40	10	190
5.	Bihar	27	230	5	6	268
6.	Chandigarh	2	12	20	12	46

7.	Chhattisgarh	52	98	49	25	224
8.	Dadar and Nagar Haveli	0	1	0	0	1
9.	Delhi	36	228	33	23	320
10.	Goa	1	6	15	2	24
11.	Gujarat	6	60	40	8	114
12.	Haryana	47	121	46	4	218
13.	Himachal Pradesh	0	5	2	2	9
14.	Jharkhand	16	75	255	18	364
15.	Karnataka	31	135	152	54	372
16.	Kerala	1	38	52	1	92
17.	Madhya Pradesh	271	188	104	52	615
18.	Maharashtra	87	443	379	59	968
19.	Manipur	21	5	24	6	56
20.	Meghalaya	0	1	13	0	14
21.	Mizoram	0	3	10	6	19
22.	Nagaland	2	0	4	0	6
23.	Odisha	77	208	145	34	464
24.	Puducherry	0	5	10	0	15

1	2	3	4	5	6	7
25.	Punjab	10	220	25	69	324
26.	Rajasthan	17	114	23	19	173
27.	Sikkim	0	0	7	0	7
28.	Tamil Nadu	37	104	111	1	253
29.	Telangana	15	138	261	26	440
30.	Tripura	9	25	10	13	57
31.	Uttar Pradesh	73	259	57	21	410
32.	Uttarakhand	2	9	0	0	11
33.	West Bengal	38	277	35	19	369
TOTAL		1202	3309	1983	580	7074

Source : CARINGS

**Statement-III**

*The details of all the registered CCIs working in the country, State/UT-wise as provided by States/UTs as on 8.01.2019*

Sl. No.	States/UTs	No. of Registered CCIs
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	779
3.	Arunachal Pradesh	11
4.	Assam	122
5.	Bihar	83
6.	Chandigarh	10
7.	Chhattisgarh	81
8.	Dadra and Nagar Haveli	2
9.	Daman and Diu	0
10.	Delhi	50
11.	Goa	80
12.	Gujarat	121
13.	Haryana	81
14.	Himachal Pradesh	47
15.	Jammu and Kashmir	70
16.	Jharkhand	120
17.	Karnataka	1134
18.	Kerala	817
19.	Lakshadweep	0
20.	Madhya Pradesh	117
21.	Maharashtra	908
22.	Manipur	126
23.	Meghalaya	99
24.	Mizoram	52
25.	Nagaland	68
26.	Odisha	270
27.	Puducherry	63



Sl. No.	States/UTs	No of Registered CCIs
28.	Punjab	61
29.	Rajasthan	240
30.	Sikkim	28
31.	Tamil Nadu	1263
32.	Telangana	465
33.	Tripura	30
34.	Uttar Pradesh	207
35.	Uttarakhand	41
36.	West Bengal	263
TOTAL		7909

#### **Status of National Policy on Women**

2992. SHRI K. BHABANANDA SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the status of National Policy on Women; and

(b) whether Government proposes to undertake an analysis of the existing laws to remove those which are discriminatory towards women in nature and ensure that the principle of equality as enshrined in the Constitution and envisioned in the draft policy is achieved.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Ministry of Women and Child Development has prepared the draft National Policy for Women incorporating suggestions of stakeholders. The National Policy envisages to eliminate all forms of violence and discrimination against women through strengthening of policies, programmes and institutions as well as through community engagement. Analysis and evaluation of existing laws, rules, policies is a continuous process and it has been the endeavour of the Government to harmonize the policy in accordance with the Constitutional provisions. The draft National Policy for Women is under consideration of the Government.